

| <i>Written Answers to</i> | | | [18 May, 2012] | | | <i>Unstarred Questions</i> | | 141 |
|---------------------------|-------------|---------|----------------|--------|--------|----------------------------|--------|-----|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | |
| 3 | Kolkata | 470.76 | 235.38 | 235.38 | 117.69 | 122.60 | 29.46 | |
| 4 | Maharashtra | 1087.96 | 543.98 | 543.98 | 271.99 | 283.34 | 51.56 | |
| 5 | Gujarat | 930.76 | 465.38 | 465.38 | 232.69 | 242.39 | 34.57 | |
| 6 | AP | 1187.72 | 593.86 | 593.86 | 296.93 | 309.31 | 59.64 | |
| 7 | Karnataka | 1366.56 | 683.28 | 683.28 | 341.64 | 355.89 | 86.91 | |
| 8 | Tamil Nadu | 1267.12 | 633.56 | 633.56 | 316.78 | 329.99 | 116.54 | |
| 9 | Kerala | 270.32 | 135.16 | 135.16 | 67.58 | 70.39 | 14.57 | |
| 10 | Punjab | 278.52 | 139.26 | 139.26 | 69.63 | 72.54 | 18.71 | |
| 11 | Haryana | 192.56 | 96.28 | 96.28 | 48.14 | 50.14 | 6.75 | |
| 12 | UP - West | 444.64 | 222.32 | 222.32 | 111.16 | 115.79 | 10.35 | |
| 13 | UP - East | 315.32 | 157.66 | 157.66 | 78.83 | 82.12 | 8.02 | |
| 14 | Rajasthan | 277.68 | 138.84 | 138.84 | 69.42 | 72.32 | 5.48 | |
| 15 | M.P. | 223.48 | 111.74 | 111.74 | 55.87 | 58.20 | 7.02 | |
| 16 | West Bengal | 106.96 | 53.48 | 53.48 | 26.74 | 27.85 | 4.00 | |
| 17 | H.P. | 32.2 | 16.10 | 16.10 | 8.05 | 8.39 | 1.16 | |
| 18 | Bihar | 175.96 | 87.98 | 87.98 | 43.99 | 45.83 | 5.59 | |
| 19 | Orissa | 83.92 | 41.96 | 41.96 | 20.98 | 21.85 | 3.58 | |
| 20 | Assam | 35.88 | 17.94 | 17.94 | 8.97 | 9.34 | 1.86 | |
| 21 | North East | 36.6 | 18.30 | 18.30 | 9.15 | 9.53 | 1.20 | |
| 22 | J&K | 26.2 | 13.10 | 13.10 | 6.55 | 6.83 | 1.20 | |

Increase in cyber crimes

4712. DR. T. SUBBARAMIREDDY: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether there has been a spurt in cyber crimes/frauds in the country in the recent past;

- (b) if so, the details thereof;
- (c) whether Government proposes to amend the relevant laws to make the punishment more stringent;
- (d) if so, the details thereof; and
- (e) if not, the manner in which Government proposes to tackle increasing cyber crimes?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): (a) and (b) As per the information available with National Crime Records Bureau, a total of 288, 420 and 966 Cyber Crimes cases were registered under Information Technology Act during 2008, 2009 and 2010 respectively, thereby showing an increasing trend. A total of 176, 276 and 356 cases were registered under cyber-crime related Sections of IPC during 2008, 2009 and 2010 respectively.

Indian Computer Emergency Response Team (CERT-In) has observed that there is significant increase in the number of cyber security incidents in the country. A total of 8266, 10315 and 13301 security incidents were reported to and handled by CERT-In during 2009, 2010 and 2011 respectively. These security incidents include website intrusions, phishing, network probing, spread of malicious code like virus, worm and spam etc.

(c) and (d) The Information Technology Act, 2000 has been amended by the Information Technology (Amendment) Act, 2008. The Act has provisions for dealing with various cyber crimes by way of punishments in the forms of imprisonment ranging from 3 years to life imprisonment and with fine. The Act also provides for penalty and compensation to the affected victims for damage to computer, computer system, failure to protect data etc.

- (e) Does not arise.

Effect of mobile phones on humans

4713. SHRI MOHD. ALI KHAN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether people are panicked over WHO report on mobiles;
- (b) if so, the details thereof; and